

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.30/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S BHARTIYA MICRO CREDIT PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Arun Prakash with
Sh. Aakrisht Srivastava, Advs.

: For the Financial Creditor

ORDER

Ld. Counsel representing the Financial Creditor is present physically.

1. Let notices be issued to the Respondent/ Corporate Debtor. Registry is directed to prepare the notice and the Learned Counsel for the Financial Creditor is permitted to collect the notice and serve it on the Respondent/ Corporate Debtor along with the application and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within one week and affidavit of service be filed within a week.
2. A period of two weeks is granted to the Respondent/ Corporate Debtor for filing reply from the date of receipt of notice, with an advance copy to be supplied to the Ld. Counsel representing the Financial Creditor. Thereafter, Financial Creditor if required, would file rejoinder within one week.
3. Let the matter be adjourned for further hearing on 17th May, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*